

(ग) इसे अस्वीकार किए जाने से
उत्पन्न स्थिति का सामना करने के लिए
क्या कदम उठाए जा रहे हैं?

1 Readjustment of consumer price index number

1517. SHRI LAL K. ADVANP.

SHRI JAGDISH PRASAD MATHUR: Will
the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a proposal to
readjust the consumers Price Index by raising
by seven points was recently considered by
Government and whether the same was not
accepted by Government;

(b) if so what are the details of the
proposal and the reasons for its non-
acceptance; and

(c) what steps are being taken to face the
situation arising out of this non-acceptance?]

श्रम मंत्रालय में उप मंत्री (श्री पी०
बंकरट रेड्डी) : (क) जी, नहीं। उप-
भोक्ता मूल्य सूचकांक को सात अंकों
(प्वाइंट) द्वारा पुनः समायोजित करने का
कोई प्रस्ताव नहीं है।

(ख) और (ग) प्रश्न नहीं उठते।

[THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR (SHRI P.
VENKATA REDDY): (a) No, Sir. There was
no proposal for re-adjustment of consumers
price index by seven points.

(b) and (c) Do not arise.]

Court of Inquiry of colliery Industry

1518. SHRI KALYAN ROY: Will
the Minister of LABOUR be pleased
to refer to the reply to Unstarred
Question 101 given in the Rajya
Sabha on the 25th July, 1980 and
state:

[] English translation.

(a) what is the progress of the Court of
Inquiry under Regulation 25 to determine the
fitness of the managers and surveyors of the
colliery Industry and details thereof;

(b) when the Court of Inquiry was
set up;

(c) by when it is likely to complete its
work; and

(d) the names of officers about whom the
Court of Inquiry has been set up?

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR (SHRI P.
VENKATA REDDY): (a) to (d) A Court of
Inquiry was set up on the 26th April, 1979 to
determine the continued fitness of S/Shri N.
K. Singh and G. V. Dhurde holders of First
Class Manager's Certificate and R. K. Roy
holder of Surveyor's Certificate.

The officer appointed to hold the enquiry
has been transferred by the State
Government. The State Government has been
requested to agree to enquiry being continued
by the officer even after his transfer.

Accident at Modern SatgTam Colliery

1519. SHRI KALYAN ROY: Will the
Minister of LABOUR be pleased to refer to
the reply to Unstarred Question 515 given in
the Rajya Sabha on the 1st August, 1980 and
state:

(a) whether it is a fact that enquiry by the
officers of the Directorate General of Mines
Safety have held Agent, Manager, Engineer
and Junior Engineer of the Modern Satgram
Colliery under the E.C.L. responsible for the
serious accident on the 13th July, 1980 which
led to serious injuries to ten miners and other
workmen;

(b) if so, the details of the report Of the
Officers of the D.G.M.S. and names of
persons who were held responsible;

(c) what action has been taken by the
E.C.L. authorities and D.G.M.S: